

Central Administrative Tribunal  
Principal Bench: New Delhi

OA No.1127/2002

This the 9th day of October, 2002

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J)  
Hon'ble Shri V.K. Majotra, Member (A)

1. Shri Ajay Kumar Bhatnagar  
B-407, Vasundhra Apartments,  
Sector-6, Plot No.16,  
Dwarka Phase-I,  
New Delhi.
2. Shri Rahul Lal  
C-2/2542, Vasant Kunj,  
New Delhi-110070.
3. Shri Suresh Chander Ganger  
C-9, Sector-15,  
Noida.
4. Shri Rajesh Verma  
E-138, Naraina Vihar  
Ground Floor,  
New Delhi.

-Applicants

(By Advocate: Shri V.K. Rao)

Versus

1. Union of India  
Through Secretary  
Ministry of Finance,  
North Block,  
New Delhi.
2. Chairman  
Central Board of Excise & Customs  
North Block,  
New Delhi.
3. Shri Rohit Singhal
4. Sudhir Kumar Patel
5. Shri MSN Reddy
6. Shri Satish Kumar
7. Shri Mahender Singh
8. Km. R.K. Shetty
9. Shri M. Murali Krishan
10. Shri Bhupinder Singh Suhag
11. Shri M. Uma Shankar
12. Shri Sanjay Nandan
13. Shri Mahraj Singh

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14. Shri Anil G. Kaprekar
15. Shri Jayant Sahay
16. Shri L. Venkateshwara Rao
17. Shri Rajesh Kumar Aggarwal
18. Shri Lalitender Pradhan
19. Shri Bacchu Timothy

(By Advocate: Shri R.V. Sinha) -Respondents

ORDER (Oral)

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J)

Shri V.K. Rao, learned counsel for applicants seeks and is permitted to withdraw the OA. He further submits that the issues raised in this case depends on a judgment of the Tribunal (OA-414/2001, Madras Bench). In the circumstances, he prays that liberty may be granted to proceed in the matter, in case any further grievance survives.

2. Noting the above submissions, OA-1127/2002 is disposed of, as withdrawn, with liberty to the applicants to proceed in the matter, as advised, in accordance with law. No costs.

V.K. Majotra

(V.K. Majotra)  
Member (A)

Lakshmi Swaminathan

(Smt. Lakshmi Swaminathan)  
Vice-Chairman (J)

cc.